

CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
West Block No.2, R. K. Puram, New Delhi, Court No. 1

Date of hearing/decision: 14.03.2018

Excise Appeal No. 60131 of 2013

(Arising out of order in Appeal No. 68/VC/CE/JPR-II/2013 dated 16.07.2013 passed by the Commissioner of Central Excise-II, Jaipur).

M/s Bharti & Co.

Appellant

Vs.

CCE, Jaipur-II

Respondent

Appearance:

None for the assessee

Sh. R. K. Mishra, AR for the Revenue

Coram:

Hon'ble Mr. Justice (Dr.) Satish Chandra, President

Hon'ble Mr. B. Ravichandran, Member (Technical)

Final Order No. 50993/2018

Per: **Justice (Dr.) Satish Chandra:**

List revised. None appeared on behalf of the appellant. From the record, it appears that since filing of the appeal in the year 2013, adjournment was sought by the Id. Counsel of the appellant from time to time. Even today, none appeared on behalf of the appellant.

2. It may be mentioned that as per the maxim VIAILATIBUS ET NON DORMIENTIBUS JURA SUB VENIUNT, law helps those who are vigilant and not those who go to sleep.

3. In view of above, appeal is dismissed for default with liberty to come again for recalling this order subject to satisfying the reason for the default but within prescribed time.

(Dictated and pronounced in the open Court).

(Justice (Dr.) Satish Chandra)
President

(B. Ravichandran)
Member (Technical)

Pant

